

human beings, environment and to provide relief to persons affected by the harmful effects of endosulfan and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. RAJEEVE: Sir, I introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2011

SHRI D. RAJA (Tamil Nadu): Sir, I beg to move for leave to introduce a Bill further to amend the India Penal Code, 1860.

The question was put and the motion was adopted.

SHRI D. RAJA: Sir, I introduce the Bill.

**The Anti-Corruption, Grievance Redressal and Whistleblower
Protection Bill, 2011**

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of effective anti-corruption and grievance redressal system at the Centre by creating effective deterrent against corruption and also to provide effective protection to whistleblowers and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI M.V. MYSURA REDDY: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN)
IN THE CHAIR.

The armed forces (Special Powers) Amendment Bill, 2011

SHRI MAHENDRA MOHAN (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Armed Forces (Special Powers) Act, 1958 and the Armed Forces (Jammu and Kashmir) Special Powers Act, 1990.

The question was put and the motion was adopted.

SHRI MAHENDRA MOHAN: Sir, I introduce the Bill.

The right to Shelter Bill, 2011

SHRI N.K. SINGH (Bihar): Sir, I beg to move for leave to introduce a Bill to provide for the right to shelter to the persons living below poverty line or falling under low income group by providing a dwelling unit to each and every such family in the country and for matters connected therewith and incidental thereto.